

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 7647/2021

(Arising out of impugned final judgment and order dated 11-11-2020 in WC No. 15983/2020 passed by the High Court Of Judicature At Allahabad)

THE NATIONAL INSURANCE COMPANY LIMITED

Petitioner(s)

VERSUS

GAUTAM YADAV & ORS.

Respondent(s)

(FOR ADMISSION and IA No.67966/2021-EXEMPTION FROM FILING O.T.)

Date : 12-08-2021 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE VINEET SARAN
HON'BLE MR. JUSTICE DINESH MAHESHWARI

For Petitioner(s) Mr. K.V. Vishwanathan, Sr. Adv.
Mr. Vivek Kishore, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

In compliance of this Court's order dated 02.07.2021, the petitioner has paid the sum of Rs. 5 lakhs to the respondent no.1 and has filed proof of making such payment.

Issue notice, returnable in six weeks.

Though notice is being sent to respondent no. 1, he need not to appear, as the payment has already been made to him.

In the meanwhile, the direction in the impugned order, that all claims filed within a period of three years from the date of rejection should be treated as within limitation, shall remain stayed.

(ASHWANI KUMAR)
ASTT. REGISTRAR-cum-PS

(PARVEEN KUMARI PASRICHA)
ASSTT. REGISTRAR